

Auction Notice

Subject: Disposal of Old Esteem Car -reg.

The Ministry of Corporate Affairs intends to dispose of its old ambassador Car strictly on "as is where is basis" without any guarantee for its worthiness or quality. The detail of the car is as under: -

Sl. No.	Registration No.	Model No.	Make
1	DL-2CM-9091	Esteem	April,2004 (Petrol)

2. Accordingly, sealed quotation are invited from reputed and financially sound firms for the disposal of the said vehicle on the terms and conditions mentioned below. Persons/firms interested in purchasing the above mentioned vehicle may submit their quotations in the enclosed Proforma. The quotations in a sealed cover should reach the Ministry of Corporate Affairs latest by 11:00 AM on 22.08.2017. The quotations received in time will be opened at 3.30 PM on the same day i.e. 22.08.2017. The quotations should be addressed to The Under Secretary (General Administration) Room No. 529-A, 5th Floor, Shastri Bhawan, New Delhi so as to reach on or before 11.30 PM on 22/08/2017. The vehicle will be available for inspection between 2.30 PM to 4.30 PM on all working days from 16th to 18th August, 2017.
3. The quotations received up to the scheduled date and time will be opened in Room No. 529-A, Shastri Bhawan, New Delhi. The bidders or their representative (not more than one) may be present, if they so desire, at time of opening of quotations.
4. The sale will be governed by the following conditions.
 - i) The bidder is required to pay Earnest Money Deposit of Rs. 5000/-.
 - ii) Earnest Money is payable by Demand Draft drawn in favour of Pay and Accounts Officer , Ministry of Corporate Affairs , New Delhi. (Payment by Cheque or Cash Shall not be accepted).
 - iii) Quotations received without demand draft towards Earnest Money shall not be accepted.

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- iv) The successful bidder will be required to deposit the bid amount by means of Demand Draft drawn in favour of Pay and account Officer, Ministry of Corporate Affairs within three working days of the acceptance of the bid.
- v) The Earnest Money of the successful bidder(s) will be released only after deposit of the sale proceeds. Earnest Money will not be adjusted against sale proceeds and be forfeited if the successive bidder fails to honor the bid.
- vi) The delivery of the sold vehicle will be arranged only after the successful bidder submits documentary evidence in support of residential status of (Aadhar Card/Voter Identity Card in case of individual and Registration Certificate in case of firm etc.)
- vii) The sold vehicle will be removed by the successful bidders(S) within 48 hours of depositing the money at their own expenses.
- viii) The vehicle will be disposed of on "as is where is basis" and no guarantee for its worthiness or quality will be given by this Ministry.
- ix) The successful bidder will also be responsible for getting the Registration certificate of the vehicle transferred in his name at his own cost expeditiously. The office will not be responsible for any lapse on his part in this regard.
- x) The bidders will not be allowed to withdraw or modify their bids, failing which their earnest money will be forfeited.
- xi) This Ministry reserves the right to accept or reject any/all of the quotations without assigning any reason therefor.

Yours faithfully,



(Akhilesh Kumar Singh)

Under Secretary to the Govt. of India

Copy to:-

1. All Ministries/Departments of Government of India, for giving wide publicity to the above circular by placing on their Notice Boards and other means.
2. Website of Ministry of Corporate Affairs.

PROFORMA FOR OFFERING RATES FOR DISPOSAL OF CONDEMNED
VEHICLE No. DL-2CM-9091

Name of the Bidder	
Address	
Telephone No.	
Amount of Earnest Money	Rs.
Particulars of Demand Draft	No
	Date
	Name of the Bank

(Note: Address should be complete and supported with proof (attested copies of Aadhar Card, Voter I Card, registration certificate e.t.c.) . the bidder should always be available for receiving communications at the given the address.

I/We submit my/our highest quotations for the said car offered for sale by the Ministry of Corporate Affairs, New Delhi.

Sl. No.	Registration No.	Model No.	Make	Amount (Rs.)
1	DL-2CM-9091	Maruti Esteem	April,2004 (Petrol)	Rs.

- I/We have very carefully read the terms and conditions of the offer, particularly, regarding earnest money, and agree to abide by these in letter and spirit. The decision of the Ministry of Corporate affairs on any dispute arising out of the offer shall be binding on me/us.
- I/We agree to the forfeiture of the earnest money if I/We fail to comply with all or any of the terms and conditions in whole or in part as laid down in the Auction Notice No. D-26014/1/2004-Gen(pt) dated 26.07.2017 which would constitute and have force of contract between me/us and the Ministry of Corporate Affairs if I/We am/are declared a successful bidder.
- I/We hereby undertake that the vehicle will be used for bonafide/purposes only.

Place

Dated

Signature of Vendor

Name

